

[*Translation*]

Tea and Coffee Cultivation in M.P.

2810. SHRIMOCHANLALJHIKRAM: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have conducted an experiment with a view to assess the cultivation of tea and coffee in some areas of Madhya Pradesh;

(b) if so, the details and the outcome thereof; and

(c) the steps proposed to be taken by the Government to encourage tea and coffee cultivation in those areas where the climatic condition and land are found suitable for their cultivations?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). In the case of tea, plantations on trial basis were raised in Sarguja and Bastar districts of Madhya Pradesh in the years 1979 and 1981. These trials proved to be unsuccessful. In the case of coffee, no such experiment has been conducted by the Coffee Board.

(c) With a view to promote tea cultivation in the non-traditional areas, the Tea Board has been extending financial assistance since 1982 under its New Tea Unit Financing Scheme, which envisages both loan and subsidy components. So far as coffee cultivation is concerned, keeping in view the global demand-supply position, Government is not encouraging plantation in new areas.

[*English*]

Exim Scrip Facility

2811. SHRI YASHWANTRAO PATIL:
SHRI RAM NAIK:

Will the Minister of COMMERCE be pleased to state:

(a) whether Ministry of Industry has suggested some changes in the Exim Scrip facility;

(b) if so, the details thereof;

(c) whether with the introduction of Exim Scrip Scheme, Cash Compensatory Support was replaced by equivalent import licences;

(d) if so, the total amount of Cash Compensatory Support replaced during 1991-92;

(e) the rate of premium at present ruling in the import market;

(f) whether it is not recovered by the importers through the price they charge for the imported articles; and

(g) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) Ministry of Industry had suggested that, in the interest of further simplification of import procedures, there was need to extend the Exim scrip facility to all industrial materials. As announced in the Budget for 1992-93, all import needs will be met through the provisions contained in the Liberalised Exchange Rate Management System (LERMS). These provisions are consistent with suggestions made by the Industry Ministry.

(c) and (d). CCS was being given by way of refund of un-rebated taxes. With the suspension of CCS, Exim scrips at higher rates were allowed. Since CCS was dependent on the export performance and fulfilment